

[English]

Gross Transfers to States

3547. SHRI PRITHVIRAJ D. CHAVAN : Will the Minister of FINANCE be pleased to state :

(a) whether the ratio of Gross Transfers to States as to the GDP is declining over the last five years; and

(b) if so, the State-wise details of net transfers after adjusting for payment of interest on Central Government Loans over the last three years?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) and (b) The information is being collected and will be furnished.

Tax Collected from North-Eastern States

3548. SHRI TH. CHAOBA SINGH : Will the Minister of FINANCE be pleased to state the details of the funds collected by way of Customs and Excise Duty from the industrialists of North-Eastern States during each of the Last three years?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : The revenue from customs and excise duties collected by Shillong Commissionerate of customs and Central Excise, which exercises the jurisdiction over North-Eastern States, are given below :

	(Rs. Crore)		
	1995-96	1996-97	1997-98(P)
Customs	5	5	7
Excise	782	765	740

P = Provisional

Statement-I

Statement showing number of Handloom Development Centres and Quality Dyeing Units sanctioned in the Country during 1995-96, 1996-97 and 1997-98.

Sl.No.	Name of State	1995-96		1996-97		1997-98		Total	
		HDC	QDU	HDC	QDU	HDC	QDU	HDC	QDU
1	2	3	4	5	6	7	8	9	10
1.	Andhra Pradesh	47	3	159	49	111	62	317	114
2.	Arunachal Pradesh	-	-	-	-	-	-	-	-
3.	Assam	-	-	-	-	-	-	-	-
4.	Bihar	35	4	1	-	3	3	39	7

Handloom Development Centres

3549. SHRI ASHOK NAMDEORAO MOHOL : Will the Minister of TEXTILES be pleased to state :

(a) the number of Handloom Development Centres and quality Dyeing Units set up in the country during 1995-96, 1996-97 and 1997-98, till date, State-wise and location-wise particularly in Maharashtra;

(b) whether the Government propose to set up some more such centres/units during 1998-99;

(c) if so, the details thereof, State-wise and

(d) the effective measures taken by the Government for providing employment to the weavers in the country?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) to (d) The number of Handloom Development Centres and Quality Dyeing Units sanctioned State-wise by the Government of India during 1995-96, 1996-97 and 1997-98 and location-wise to the State Government of Maharashtra is given in statements I & II respectively.

The Scheme for setting up of Handloom Development Centres and Quality Dyeing Units though initially approved for a period of four years (1993-94 - 1996-97) was continued during the year 1997-98 also. Further continuation or other wise of the scheme by the Government of India would depend upon the outcome of an overall assessment of the scheme in consultation with the State Governments and NABARD from whom feedback is yet to be received.

The Government of India is implementing a number of schemes for the development of handloom sector which besides providing support to weavers for modernisation of looms, upgradation of weaving skills through training, development of designs, provision of inputs and marketing of their products etc. also inter-alia facilitate generation of employment to the weavers in the country.

1	2	3	4	5	6	7	8	9	10
5.	Gujarat	-	-	1	-	-	-	1	-
6.	Goa	-	-	-	-	-	-	-	-
7.	Haryana	1	-	-	-	-	-	1	-
8.	Himachal Pradesh	5	1	1	2	-	-	6	3
9.	Jammu & Kashmir	1	-	-	-	-	-	1	-
10.	Karnataka	2	-	7	-	-	-	9	-
11.	Kerala	18	5	9	4	1	-	28	9
12.	Madhya Pradesh	11	-	-	-	-	-	11	-
13.	Maharashtra	5	1	-	-	-	-	5	1
14.	Manipur	-	-	-	-	-	-	-	-
15.	Meghalaya	-	-	-	-	-	-	-	-
16.	Mizoram	-	-	-	-	-	-	-	-
17.	Nagaland	2	-	60	1	80	6	142	7
18.	Orissa	55	1	57	5	16	2	128	8
19.	Punjab	-	-	-	-	-	-	-	-
20.	Rajasthan	-	-	-	-	-	-	-	-
21.	Tamil Nadu	99	5	38	4	38	4	175	13
22.	Tripura	-	-	-	-	-	-	-	-
23.	Uttar Pradesh	7	8	2	-	4	1	13	9
24.	West Bengal	38	8	55	12	7	-	100	20
Total		326	36	390	77	260	78	976	191

Statement-II

List of Primary Handloom Weavers Cooperative Societies who have been sanctioned projects under Handloom Development Centres & Quality Dyeing Unit Scheme since inception

Maharashtra

S. No.	Name of Primary Weavers Coop. Society (HDC)	HDC	QDU
1	2	3	4
1.	Industrial Weaving Coop. Achalpur, Amravati	1	1
2.	Choudeshawari HWCS Ltd., Solapur	1	-
3.	Friends Weavers Coop. Society Kamptee, Nagpur	1	-
4.	Devi Hatmag Vinkar Coop., Solapur	1	-
5.	Kosare Vinkar Coop., Society, Bhandara	1	-
6.	Handloom Cloth Producers CS, Solapur	1	-

1	2	3	4
7.	Navprerana Weaving Coop., Mohadi	1	-
8.	M/s. Jaiswedganga Hatmag, Solapur	1	-
9.	Krishnaveni Handloom WCS, Solapur	1	-
10.	Subhash HWCS Ltd., Solapur	1	-
11.	Peerbaba Hatmag Vinkar Coop., Nagpur	1	-
12.	Nagpur Taluka Vinkar Khadi, Nagpur	1	-
13.	Savrodaya Hatmag Vinkar, Solapur	1	-
14.	Suryalaxmi Handloom Weaver, Solapur	1	1
15.	Dewangan Hatmag Vinkar SS Nagpur	1	-
16.	The Sant Meherbaba Vinkar CSS Ltd., Khapri Pura, Nagpur	1	1
17.	Sh. Bhadrawati Handloom Weavers Coop. Society Ltd., Akkalkot Road, Solapur	1	1

1	2	3	4
18. Mahatma Hathkargha Vinkar Sahakari Utpadak Sangh Ltd., Akalkot, Solapur		1	1
19. Navbharat Hatmag Vinkar S. Utpadak S. Ltd., Akalkot, Solapur		1	1
20. Budhgaon Vinkar SS Ltd., Budhgaon, Sangli		1	1

Debt Recovery Tribunals

3550. SHRIMATI GEETA MUKHERJEE :
SHRI V.V. RAGHAVAN :

Will the Minister of FINANCE be pleased to state :

(a) the number of cases referred to the Debt Recovery Tribunals (DRTs) by various banks and financial institutions since the date on which it was set up, bank-wise and year-wise;

(b) the amount of dues involved in these cases; and

(c) the number of cases disposed off and the amount recovered?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) to (c) Information is being collected and will be laid on the Table of the House.

Funds for Development Programmes

3551. SHRI K.A. SANGTAM : Will the Minister of FINANCE be pleased to state :

(a) whether the funds for the development programmes in Nagaland have been released from the Consolidated Fund of India;

(b) if so, the funds released during the last three years;

(c) whether the Government propose to write-off an amount of over Rs. 800 crores incurred on insurgency related matters by Nagaland, as was done in case of Punjab;

(d) if so, the time by which the decision in this regard is likely to be taken; and

(e) if not, the reasons therefor and other measures being taken by the Government to compensate the State of Nagaland under the 16-point Agreement?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) Yes, Sir.

(b) The funds released during the last three years are as follows :

Year	Amount (Rs. in Crores)
1995-96	245.49
1996-97	294.64
1997-98	322.82

(c) to (e) There is no proposal to write off any amount in case of Nagaland. However, guidelines for reimbursement of security related expenditure to North Eastern States are under consideration of Government of India. After the guidelines are formulated, reimbursement claims of the Government of Nagaland for expenditure on insurgency related matters shall be duly considered alongwith other North-Eastern States.

In so far as assistance to the State of Nagaland under the 16 point Agreement is concerned, Government of Nagaland receives Non Plan grants under the award of Finance Commission. The Planning Commission also discusses the plan requirements of the State and allocates required funds for development.

Counter Guarantee to Power Projects

3552. SHRI KAMAL NATH : Will the Minister of COAL be pleased to state :

(a) whether preferential treatment is being given to a company, HNPCL, owned by Hindujas by Coal India Limited in the matter of various terms of coal supply agreement;

(b) whether a counter guarantee has been given for the proposed power project of HNPCL; and

(c) the reasons for not giving such counter guarantee to other entrepreneurs?

THE MINISTER OF STATE OF THE MINISTRY OF COAL (SHRI DILIP RAY) : (a) The Hinduja National Power Co. Ltd. (HNPCL) and Mahanadi Coalfields Ltd. (MCL) have initialled a Coal Supply cum Transportation Agreement in April, 1998, with a few issues outstanding. This is the only Agreement being negotiated which is comprehensive Coal Supply and Transportation Agreement and the terms for supply of fuel are different from what is usually set-out in Coal supplies as between the coal companies and State Electricity Boards. As the financial risk in different projects is different, the terms of Fuel Supply Agreements are not strictly comparable.

(b) This is one of the eight Fast Track Projects and the Government have decided to issue counter guarantee to the power project of HNPCL.